

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF AMBRO ASIA PRIVATE LIMITED**

PARTICULARS		
1	Name of corporate debtor	Ambro Asia Private Limited
2	Date of incorporation of corporate debtor	27/06/2007
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4	Corporate Identity No. / Limited Liability Identification No. Of Corporate Debtor	CIN:-U74140DL2007PTC165276
5	Address of the registered office and principal office (if any) of corporate debtor	Regd. Off - 16/17 S/F LSC Road, Infront 14 to 23 LSC Madangir, Opposite ESPN Sports New Delhi – 110062
6	Insolvency commencement date in respect of corporate debtor	18 <sup>th</sup> April 2024
7	Estimated date of closure of insolvency resolution process	15 <sup>th</sup> October 2024
8	Name and registration number of the insolvency professional acting as interim resolution professional	Piyush Moona IBBI Regn. No. - IBBI/IPA-001/IP-P00990/2017-2018/11630
9	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> Flat no. 16072 ATS Advantage, Ahinsa Khand 1, Indrapuram, Ghaziabad – 201014 <b>E-mail:</b> <a href="mailto:piyushmoona@gmail.com">piyushmoona@gmail.com</a>
10	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address for correspondence –</b> Ground Floor, 175, Vaishali Sector -6, Ghaziabad (U.P.)- 201 010 <b>E-mail:</b> <a href="mailto:cirpofambroasia@gmail.com">cirpofambroasia@gmail.com</a>
11	Last date for submission of claims	2 <sup>nd</sup> May 2024
12	Classes of creditors, if any, under clause (b) of sub-section (6a) of section 21, ascertained by the interim resolution professional	Not applicable as per information available with IRP till date
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms, and  (b) Details of authorized representative are available at:	Web Link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>  Not applicable as per information available with IRP till date



Notice is hereby given that the National Company Law Tribunal, Bench No. VI, New Delhi Bench has ordered the commencement of Corporate Insolvency Resolution Process of the **AMBRO ASIA PRIVATE LIMITED** on 18<sup>th</sup> April, 2024 vide order in Company Petition CP(IB) No. – 722/2021.

The creditors of **AMBRO ASIA PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 2<sup>nd</sup> May, 2024 to the Interim Resolution Professional at the address mentioned against entry No. 10 above.

**The financial creditors shall submit their claims with proof by electronic means only.** All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA - **Not Applicable**

**Submission of false or misleading proofs of claim shall attract penalties.**



**CA Piyush Moona**  
**Interim Resolution Professional**  
**In the matter of AMBRO ASIA PRIVATE LIMITED**  
**IBBI Reg. No.: IBBI/IPA-001/IP-P00990/2017-18/11630**

**Date:** 19<sup>th</sup> April 2024

**Place:** Ghaziabad